

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

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**ORDERS OF THE BENCH**

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**Date of Order: 8.10.2015**

CP No.291/00031/2015 (OA No.768/2013)

Mr. S.S.Hora , Counsel for the applicant.

Mr. Mukesh Agarwal, Counsel for respondent No.2.

Mr. V.D.Sharma, Counsel for respondents No.1,6 &7.

A direction has been issued by this Tribunal in OA No.768/2013 and other connected cases on 1.9.2015. The direction is to convene a review DPC within a period of four months from the date of receipt of a copy this order on the basis of revised seniority list issued by the State Government vide order dated 15.3.2013. (Ann.A/17).

Respondents in the contempt petition have filed a detailed reply. They have mentioned about the proceedings initiated pursuant to the order passed by this Tribunal. It is mentioned in the reply that in pursuance to the order dated 9.1.2015 of the Tribunal, the Commission decided to review all the select lists for which consideration zone for promotion to IPS of Rajasthan cadre is getting affected by taking into consideration the seniority list of SPS officers revised by the State Govt. vide order dated 15.3.2013. The Commission vide their letter dated 17.4.2015 requested the State Government to identify the first select list for which the consideration zone for promotion to IPS of Rajasthan Cadre is getting affected by taking into consideration the seniority list of SPS officers revised by the State for convening RSCM to review such identified select list onwards upto the select list of 2013 to take care of the cascading effect, if any, on the subsequent Select Lists.

The Commission also issued the reminder on 8.7.2015. In the meanwhile in RA No.291/00008/2015 filed by Shri Vijendra Jhala (OA No.768/2013), this Tribunal vide interim order dated 6.7.2015 has directed to keep in abeyance its earlier order dated 9.1.2015 till the next date of hearing in RA i.e. 10.9.2015. The interim order is extended as is the force till this day.

In view of the interim order passed by this Tribunal in RA it is submitted that it is not possible to convene a review DPC as directed in the order dated 9.1.2015.

We find that contempt petition filed by the applicant and in view of order dated 6.7.2015 passed in RA keeping in abeyance the proceedings, the CP is not entertainable. The Contempt is therefore, dismissed. Contempt Notices issued to the respondents are discharged.

(MS.MEENAKSHI HOOJA) (JUSTICE HARUN-UL-RASHID)  
MEMBER(A) MEMBER(J)

Adm/